

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.903/2016

New Delhi, this the 17th day of May, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Smt. Gita Prashad, aged 63 years
W/o Late Sh. Mahesh Prasad, Designation Staff Nurse
R/o House No. 251,
A-Block, Street No.3,
Harit Vihar, Burari, Delhi. ... Applicant
(By Advocate : Mr. N.L. Singh)

Versus

1. North Delhi Municipal Corporation,
Through its Commissioner,
2. The Additional Commissioner (Health)
North Delhi Municipal Corporation
3. The Director (Hospital Admn.)
North Delhi Municipal Corporation,
All (1) to (3) at Civic Centre,
Minto Road, New Delhi.
4. Medical Superintendent
Hindu Rao Hospital
North Delhi Municipal Corporation,
Malka Ganj, Delhi-110007. Respondents

(By Advocate : Mr. M.S. Reen)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Learned counsel for the respondents states that this matter is exactly similar to the OA No. 1077/2016, which was disposed

of by this Tribunal vide it's order dated 01.04.2016, without going into the merits of the case, by directing the respondents to consider the legal notice dated 16.03.2015 got issued on behalf of the applicant and to pass appropriate speaking reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

2. Learned counsel for the respondents further submits that prayer clause of this OA and legal notice is also exactly the same to the OA No. 1077/2016 and only date of legal notice is different.

3. We are, therefore, satisfied that issue involved in this OA is exactly the same to the aforementioned OA. Accordingly, we dispose of this OA at this stage, without going into the merits of the case, by directing the respondents to consider the legal notice dated 20.03.2015 got issued on behalf of the applicant and to pass appropriate speaking reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

The OA disposed of with above directions.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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